

(b) and (c) The Cauvery Water Disputes Tribunal (CWDT) in its report and decision date 05.02.2007 has recommended about constituting of the Cauvery Management Board. As per the report and decision dated 05.02.2007 of CWDT, the order shall come into operation on the date of publication of the decision of this tribunal in Official Gazette. The party states and Union of India have sought clarification and guidance under 5(3) of the Inter State River Water Disputes (ISRWD) Act-1956 and the tribunal was to forward a further report. As such the Final Order and Decision of the CWDT dated 05.02.2007 shall be deemed to be modified through further report containing explanation or guidance from CWDT. Further, the party states have also filed separate Special Leave Petitions (SLP) in the Supreme Court against the final report of the tribunal dated 05.02.2007. The matter is *subjudice*. The Final Order and Decision of the CWDT dated 05.02.2007 therefore has not been published in Official Gazette under section 6(1) of the ISRWD Act, 1956.

(d) Yes, Sir.

(e) As the work of the tribunal is not over, the Central Government vide notification dated 2nd November, 2011 extended the period of submission of further report by CWDT upto 2nd November, 2012.

Sukha Nala Barrage scheme in Chhattisgarh

†3401. SHRI SHIVPRATAP SINGH : Will the Minister of WATER RESOURCES be pleased to state :

(a) whether Sukha Nala Barrage the only scheme in Rajnandgaon district of Chhattisgarh is pending in the Planning Commission for investment approval; and

(b) if so, by when the approval would be granted and the reasons for the delay?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI VINCENT PALA) : (a) No, Sir. The Sukha Nala Barrage scheme in Rajnandgaon district of Chhattisgarh is not pending in the Planning Commission for according investment approval.

(b) Does not arise.

River Interlinking Project

3402. SHRI KANWAR DEEP SINGH : Will the Minister of WATER RESOURCES be pleased to state :

(a) whether the Ministry has consulted the Ministry of Law and Justice on seeking a review of the Supreme Court Order to set up a special committee for implementation of rivers interlinking project;

† Original notice of the question was received in Hindi.